

FIR No. 254/2017  
PS: Paschim Vihar  
U/s : 420/406/34 IPC

10.07.2020

Present: None for State.

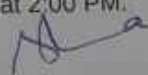
Complainant (through video-conferencing on CISCO webex),  
Counsel for accused Shri Pawan Bahl and Shri Soumitra  
Chatterjee (through video-conferencing on CISCO webex).

The present application has been filed on behalf of complainant seeking cancellation of interim bail granted to the accused vide order dated 22.04.2019. It is submitted by counsel for complainant that a case FIR u/s 420/406/34 IPC was filed at the instance of complainant and the accused had made payment of Rs.5 lacs to the complainant after which interim bail was granted to the accused. Thereafter, the matter was sent before mediation centre and was settled between the complainant and the accused. It is submitted by counsel for complainant that interim bail granted to the accused has been extended by the court from time to time, the regular bail application of accused has not been disposed of till date, charge sheet has not been filed in case till date and the accused has failed to make the complete payment of installment due on 15.03.2020 and has failed to make payment of installment due on 15.06.2020. Accordingly, counsel for accused submits that interim bail granted to the accused be canceled since he has failed to make complete payment as per mediation settlement.

Ahimad is directed to place the judicial record alongwith application on the next date of hearing.

Issue notice to the accused as well as to the IO through electric mode for the next date of hearing.

Put up before Duty MM on 13.07.2020 at 2:00 PM.

  
MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020

FIR No. 167/2020

PS: Nihal Vihar

U/s : 279/337 IPC

10.07.2020

Present: Ld. APP for the State.


Applicant alongwith Ld. Counsel.

This application has been moved by applicant seeking release of **vehicle bearing no.DL-10CA-5403** on superdari.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL-10CA-5403** be released to the applicant on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

  
MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020

FIR No. 728/2020

PS: Nihal Vihar

U/s: 33/38 Ex. Act

10.07.2020

Present: Ld. APP for the state Shri Piyush Bhada ( through video-conferencing on CISCO webex).

Counsel for accused Shri Rohit Grewal.

Vide this order, I will dispose off the bail application moved on behalf of accused.

Counsel for accused has advanced arguments. It is submitted that accused was picked from home by police and taken to the police station and the recovery was planted on the accused. It is further stated that accused has five children and no one to look after the children. It is further stated that husband of accused remains sick.


Ld. APP for the argued that recovery was effected from the accused at the spot and huge quantity of alcohol was recovered from the accused. Previous involvement of accused in same offence is also there. Accordingly, the bail application is opposed by the Ld. APP for the State.

Reply of IO perused. IO has opposed the application on the ground that the accused is a habitual offender and is likely to repeat the same offence if released on bail. Accused was arrested on 08.07.2020.

Case is at an initial stage and investigation is pending, hence, bail application filed on behalf of accused stands dismissed.

Copy of order be given dasti to counsel for accused.

Copy Received by Rohit Grewal  
(Adv)  
Rohit

  
MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020

FIR No. 380/2020

PS: Tilak Nagar

U/s : 302/34 IPC

At 2:00 PM,

10.07.2020

Present: None for the State.

Ld. Counsel for accused Shri Arun Sharma.

Proceedings conducted through video-conferencing on  
CISCO webex.

Arguments heard.

Reply of Jail Superintendent, Mandoli Jail perused.

Counsel for accused has filed the present application for not sending the accused to Rohini Jail. It is stated in the application that at present, the accused has been sent to judicial custody in Mandoli Jail for the quarantine due to norms adopted for COVID-19 and the accused has come to know that he will be transferred to the Rohini Jail as per the rules of sending the accused according to the alphabetical order. It is further stated that the accused has an apprehension that he might be harmed or killed in Rohini Jail as one of the brother of the deceased is languishing in judicial custody in Rohini Jail only. It is further stated that family of accused has been receiving that death threat from the family of the deceased as the brother of the deceased is lodged in Rohini Jail.

It is stated in the reply received from the Deputy Superintendent, Mandoli Jail that at present, accused is lodged in Central Jail no.11, Mandoli and further as per the prison rules, fixed alphabets has been assigned to various jails according to which the lodging of accused is in Rohini Jail i.e Central jail no.10. Further, it is stated that the transfer of the said accused totally depends upon the policy of higher authority of prison for the sake of inmates and detention of accused in Mandoli Jail is on the directions of the court.



Accused has complained for threat of his life in Rohini jail.  
In view thereof, reply be called from the Jail Superintendent, Rohini jail for  
12.07.2020.

Put up on 12.07.2020 at 2:00 PM before the duty MM.

Copy sent to  
Jail Subd, Delhi  
02  
10.7.20

  
MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020



FIR No. E-011213/2020

PS: Anand Parbat

U/s : 379 IPC

10.07.2020

Present: Ld. APP for the State.

Applicant alongwith Ld. Counsel.

This application has been moved by applicant seeking release of **vehicle bearing no.DL-6S AW-5155** on superdari.

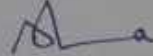
As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL-6S AW-5155** be released to the applicant on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for

compliance.

शरीफ

  
MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020

FIR No. 012202/2020

PS: Nangloi

U/s : 379 IPC

10.07.2020

Present: Ld. APP for the State.


Applicant alongwith Ld. Counsel.

This application has been moved by applicant seeking release of vehicle bearing no. DL-4SCT-4574 on superdari.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no. DL-4SCT-4574 be released to the applicant on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

  
MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020

STC/10/20  
/Makey  
10/7/20

E. FIR No. 003539/2020

PS: Tilak Nagar

U/s : 379/411 IPC

10.07.2020

Present: Ld. APP for the State.

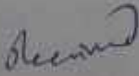
Applicant alongwith Ld. Counsel.

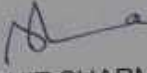
This application has been moved by applicant seeking release of **vehicle bearing no.DL-10 SY 5604** on superdari.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL-10 SY 5604** be released to the applicant on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

  
  
10/07/2020

  
MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020



FIR No. 444/2020  
PS: Paschim Vihar.  
U/s : 323/341/506/34 IPC

10.07.2020

Present: Ld. APP for the State.

Applicant alongwith Ld. Counsel.


This application has been moved by applicant seeking release of vehicle bearing no. **DL4S DB 2245** on superdari.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no. **DL4S DB 2245** be released to the applicant on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

Recd  
Vip  
10/8/2020

  
MOHIT SHARMA  
DUTY MMWEST  
DELHI/10.07.2020

FIR No. 143/2012

PS: Nangloi

U/s : 25/54/59 Arms Act

10.07.2020

Present: Ld. APP for the State.  
Ld. Counsel for accused.

Vide this order I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel for accused that the accused is in JC since 28.09.2019. It is further submitted that accused has been granted bail in a another case under Arms Act. Accused shall not abscond if granted bail. In view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Reply of IO perused as per which charge sheet has been filed. Accused has previous involvement in similar cases.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C ) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C ) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

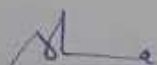
1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.



3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent. Accused shall intimate change of address to the IO.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail. Copy of this order be given dasti as prayed for.

  
MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020

Copy Received  
Aman Goyal  
Adv  
D/S 06/1/2019  
10/7/20  
8459169033

10.07.2020

Present: Ld. APP for the State.  
Shri Sahil Sharma, counsel for accused.

Vide this order I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel for accused that the accused is in JC since 02.07.2020. It is further submitted that recovery upon accused was planted and in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Reply of IO perused as per which accused is a habitual offender. Accused does not have a permanent address. Bail application of accused has been dismissed on 09.07.2020.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C ) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C ) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.



3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent. Accused shall intimate change of address to the IO.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail. Copy of this order be given dasti as prayed for.

Copy received  
Jalil  
10/7/20  
D-2800/12

  
MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020



FIR No. 620/2020  
PS: Paschim Vihar West  
U/s : 279/337 IPC

10.07.2020

Present: Ld. APP for the State.

Applicant alongwith Ld. Counsel.

This application has been moved by applicant seeking release of **vehicle bearing no.DL01LR6453** on superdari.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL01LR6453** be released to the applicant on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

अलादीर

  
MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020



9911885369 10/7/20

10.07.2020

Present: Ld. APP for the State.  
Ld. Counsel for accused.

The present application has been filed on behalf of accused for release of following articles on superdari to the accused.

1. LCD TV (philips company)
2. 02 Gold rings.

Reply of IO has been perused.

It is stated in the reply that on 25.06.2020 a case FIR No.694/2020 u/s 380/457 IPC was registered at PS Nihal Vihar on the complaint of the present applicant and on 26.06.2020, the accused persons were arrested in the above mentioned case and one gents gold ring and one ladies gold ring and one LCD TV (Philips company) were recovered from their possession in the presence of present applicant/complainant Kuldeep Singh who identified his stolen articles at the time of the recovery. It is further stated that IO has no objection in releasing the above said articles on superdari to the rightful owner.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the said articles be released to the rightful owner. IO is directed to prepare a detailed panchnama and shall also take the photographs of the articles from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the articles were released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the articles prior to releasing the same to the rightful owner as per directions of Hon'ble Supreme Court.



Copy of order be given dasti to the applicant.  
Copy of this order be sent to the SHO concerned for  
compliance.



MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020

10/7/2020  
Kuldeep Singh

FIR No. 010052/2020

PS: Nihal Vihar

U/s : 379 IPC

10.07.2020

Present: Ld. APP for the State.

Applicant alongwith Ld. Counsel.

This application has been moved by applicant seeking release of **vehicle bearing no.DL4SCB7462** on superdari.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL4SCB7462** be released to the applicant on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

डा. अ. शि. श.

रामलता

10-7-20



MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020

FIR No. 105/2020

PS: Paschim Vihar

U/s : 279/337 IPC

10.07.2020

Present: Ld. APP for the State.


Applicant alongwith Ld. Counsel.

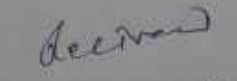
This application has been moved by applicant seeking release of **vehicle bearing no.DL-2W-4997** on superdari.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no. **DL-2W-4997** be released to the applicant on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

  
MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020

  
Deepak Koyal  
10.7.20



10.07.2020

U/s : 25/54/59 Arms Act

FIR No. 546/2020

PS: Rajouri Garden

U/s : 25/54/59 Arms Act.

10.07.2020

Present: Ld. APP for the state.

Shri R.K.Giri, Ld. Counsel for accused.

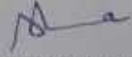
Bail bond and surety bond for the sum of Rs.20,000/-  
furnished on behalf of the accused, same are accepted till 20.07.2020.

Original FDR of Rs.10,000/- retained on record.

Release warrants be prepared.

Accused shall appear before the concerned court on  
20.07.2020.

*doli Jai*

  
MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020

FIR No. 694/2020

PS: Nihal Vihar.

U/s : 380/457/411/34 IPC

10.07.2020

Present: Ld. APP for the State.

Ld. Counsel for accused.

Bail bond and surety bond for the sum of Rs.15,000/-  
furnished on behalf of the accused, same are accepted. Original RC  
retained on record in one case. Necessary rodkar be issued accordingly.

Release warrants be issued as per rule.



MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020

FIR No. 694/2020

PS: Nihal Vihar.

U/s : 380/457/411/34 IPC

10.07.2020

Present: Ld. APP for the State.

Ld. Counsel for accused.

Bail bond and surety bond for the sum of Rs.15,000/-  
furnished on behalf of the accused, same are accepted. Original RC  
retained on record. Necessary robkar be issued accordingly.

Release warrants be issued as per rule.



MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020

FIR No. 12876/2020

PS: Nihal Vihar

U/s : 379/411/34 IPC

10.07.2020

Present: Ld. APP for the state.

IO ASI Subhash, PS Nihal Vihar present.

Accused (produced from police custody).

Application has been filed for seeking 14 days judicial custody of accused.

Heard. Record perused.


MLC of the accused perused. No fresh injury is revealed.

In view of the reasons stated in the application, accused is remanded to judicial custody for 14 days. Accused be produced before the concerned court on 24.07.2020.

Copy of order be given dasti to the IO.

Received copy

ASI - Subhash Chandel  
PS - Nihal Vihar

  
MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020

FIR No. 656/2020

PS: Nihal Vihar

U/s : 307/506 IPC

10.07.2020

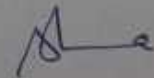
Present: Ld. APP for the state Shri Piyush Bhadu (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Rajan Choudhary (through video-conferencing on CISCO webex).

Arguments heard. Record perused.

Counsel for accused has argued that the accused was not involved in the alleged incident and there is no allegation against him of being present at the spot or firing the weapon. It is further submitted that police raided the home of accused and recovered a pistol. Counsel for accused has submitted that there are no specific allegations against the accused regarding firing at the time of incident. Further counsel for accused submits that the bullet fired at the place of occurrence has not been matched with the weapon recovered from the accused. Counsel for accused submits that accused may be granted interim bail in view of the pandemic of COVID 19.

Ld. APP for the state has argued that accused has filed the bail application under wrong provision and has filed application u/s 439 Cr.P.C. Counsel for accused submits that the section has been wrongly mentioned and the application be considered as u/s 437 Cr.P.C only. Ld. APP has further argued that 6 empty cartridges recovered from the spot and accused helped the main accused persons in committing the offence and a weapon was also recovered from the accused. Further, accused had common intention to commit the offence in question with the other co accused. Further, the offence is severe and accused has a previous history of involvement in similar offence. Accordingly, bail application is opposed by the Ld. APP. Reply of the IO perused. It is stated in reply that the accused helped the shooters during the recee and also



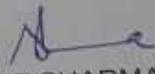


accompanied shooters on the day of incident. Further, one 7.6 MM pistol was also recovered from the possession of the accused and other co accused namely Bunty, Akash and Shakeel Saifi are absconding. It is further stated that further investigation of the case is in progress and that accused is also involved in similar other criminal cases and if bail is granted, accused can jump the bail.

From the material of record it is clear that the specific allegation against the accused relates to common intention with the other accused persons for the main offence and in view of that, arguments of counsel for accused that accused was not involved in actual firing during the incident and thus be granted bail cannot be accepted.

Further, case is at the initial stage and the investigation of the offence is pending and other co accused are ~~have~~ also to be arrested. In view thereof, bail application stands dismissed.

Copy of order be uploaded on the website of District Court. Reply of bail application filed by IO be provided to the counsel for accused through electronic mode.

  
MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020

FIR No. 665/2020

PS: Nihal Vihar

U/s : 392/34 IPC

10.07.2020

Present: Ld. APP for the state (through video-conferencing on CISCO webex).  
Ld. Counsel for accused Shri Rahul Bansal (through video-conferencing on CISCO webex).

Arguments heard. Record perused.

Counsel for accused has argued that the accused is in JC since 34 days. Counsel for accused has submitted that if accused is granted bail, he will furnish a valid surety bond and shall not jump the bail. Further, counsel for accused has submitted that accused has a mentally unstable daughter and has to take care of his family including his wife, children and parents. Counsel for accused submitted that accused has not been proved guilty in other cases pending against him and in view of pandemic situation of COVID 19, accused may be granted bail.

Ld. APP for the state has opposed the bail application and submitted that accused was apprehended at the instance of complainant alongwith weapon involved in offence alleged and the case property was recovered from the possession of the accused. Accused is also involved in previous criminal cases of similar nature.

Reply of the IO perused. IO has opposed the bail application on the ground that the accused was arrested from his house alongwith mobile phone which was robbed by him and one knife. Accused is also involved in similar offence.

Considering that the case is at the initial stage and investigation of the case is pending as well as the gravity of the offence alleged, the bail application of accused stands dismissed.

Copy of order be uploaded on the District Court website. Copy of bail application and reply of bail application filed by IO be supplied to the counsel for accused through electronic mode.



MOHIT SHARMA  
DUTY MM/WEST  
DELHI/10.07.2020